



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Appropriation (No. 9) Bill, 2008

(Bill No. 27 of 2008)

^{As}

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM**

AUGUST, 2008

The Goa Appropriation (No. 9) Bill, 2008

(Bill No. 27 of 2008)

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BILL

to provide for the authorisation of appropriation of moneys from and out of the Consolidated Fund of the State of Goa to meet the amounts spent on certain services during the year 2002-2003 in excess of the amounts granted for those services and for that period.

Be it enacted by the Legislative Assembly of Goa in the Fifty-ninth Year of the Republic of India as follows:-

1. *Short title.*— This Act may be called the Goa Appropriation (No. 9) Act, 2008.

2. *Issue of Rs. 6,75,32,68,991 out of the Consolidated Fund of the State of Goa to meet excess expenditure for the year 2002-2003.*— From and out of the Consolidated Fund of the State of Goa, the sums specified in column (5) of the Schedule hereto amounting in the aggregate to the sum of six hundred and seventy five crores thirty two lakhs sixty eight thousand nine hundred ninety one rupees shall be deemed to have been authorised to be paid and applied to meet the amount spent for defraying the charges in respect of services specified in column (2) of the said Schedule for the year 2002-2003 in excess of the amounts granted for those services and for that period.

3. *Appropriation.*— The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be deemed to have been appropriated for the services and purposes expressed in the said Schedule for the year 2002-2003.

SCHEDULE

(See sections 2 and 3)

Demand No.	Services and purposes	Sums not exceeding		Total Excess over Grants/ Appropriation
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	
(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
A2	Appropriation - Debt		6,75,32,57,966/-	6,75,32,57,966/-
50	Goa College of Pharmacy	11,025/-		11,025/-
GRAND TOTAL		11,025/-	6,75,32,57,966/-	6,75,32,68,991/-

Statement of Objects and Reasons

The Demands for Excess Grants for the expenditure of this State for the year 2002-2003 has been presented to the Legislative Assembly. The Goa Appropriation (No. 9) Bill, 2008 is, therefore, introduced in pursuance of Article 204 read with Article 205 of the Constitution of India to provide for authorisation of appropriation of moneys out of the Consolidated of the State of Goa to meet the amount spent on certain services during the year 2002-2003 in excess of the amount granted for those services and for that period.

Porvorim,
25th August, 2008

SHRI DIGAMBER KAMAT
Chief Minister

Governor's Recommendation

The Governor has, in pursuance of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Goa Appropriation (No. 9) Bill, 2008.